<u>COURT - II</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 52 OF 2015 & IA NOS. 55, 70 & 71 OF 2015 AND APPEAL NO. 53 OF 2015 & IA NOS. 72 & 73 OF 2015

Dated : 14th December, 2017

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of :

Appellant(s)
n & AnrRespondent(s)
Singh Shukla
Rai Rai for R.1
rna Srivastava a Dua for R.2
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<u>ORDER</u>

Ms. Suparna Srivastava, learned counsel appearing for Respondent No.2 submitted that learned counsel appearing for the Appellant has not complied with the Order dated 24.10.2017. Mr. Ajeet Shukla, learned counsel appearing undertook to file an affidavit but till today, he has not complied with the Order dated 24.10.2017. Therefore, the appropriate order may kindly be passed directing learned counsel for the Appellant to comply with the Order dated 24.10.2017.

Learned counsel, Mr. Ajeet Shukla, appearing for the Appellant submitted that he will undertake to file the affidavit for compliance of the Order on or before second week of January, 2018 and further he submitted that the instant case may be posted for hearing on 24.01.2018.

The submission made by the counsel appearing for the Appellant is placed on record.

The learned counsel, Mr. Ajeet Shukla appearing for the Appellant is directed to file the affidavit on or before 11.01.2018, after duly serving copy to the counsel appearing for the Respondents.

Re-list these matters for hearing on <u>**24.01.2018**</u> as agreed by the learned counsel appearing for the Appellants and the Respondents.

(S.D. Dubey) Technical Member (Justice N.K. Patil) Judicial Member

Pr/js